

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 607
TO BE ANSWERED ON 06.02.2023**

EDUCATION TO CHILD LABOURERS

**†607. SHRI KRUPAL BALAJI TUMANE:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the steps taken by the Government to impart education to child labours;**
- (b) the State/UT-wise number of special schools (child labour rehabilitation-cum-welfare centres) working in the country at present;**
- (c) the State/UT-wise details of the financial assistance extended to these special schools and funds utilised particularly in Maharashtra during the last five years and the current year;**
- (d) whether the Government is aware of the data of increased number of child labour after Covid pandemic;**
- (e) whether the Government has examined the increasing number of children in the work force;**
- (f) if so, State/UT-wise details thereof;**
- (g) number of people, companies and institutions found guilty in the matter and the action taken by the Government thereupon; and**
- (h) the steps taken/being taken by the Government to prevent Child Labour?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) & (b): Ministry of Labour & Employment has been implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labourers through District Project Societies under the chairmanship of the District Magistrate. Under the NCLP scheme, the children in the age group of 9-14 years are rescued/withdrawn from work and enrolled in the NCLP Special Training Centres (STCs), where they are

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provided with bridge education, vocational training, mid-day meal, stipend, health care, etc. before being mainstreamed into formal education system. NCLP scheme has now been subsumed under Samagara Shiksha Abhiyan (SSA) Scheme with effect from 01.04.2021. Henceforth, the recused child labourers will be mainstreamed into formal education system through STC operational under SSA.

The details of operational Special Training Centres (STC) under NCLP scheme which were sanctioned before 31.03.2021 and did not complete two year as on 31.03.2022 is at Annexure – I.

(c): The details of release of grant under NCLP scheme, State-wise, including Maharashtra during 2018-19 to 2022-23(upto 31.01.2023) is at Annexure II.

(d) to (g): COVID-19 pandemic has impacted all section of the society including children.

As per “Crime in India” a publication of National Crime Records Bureau, 772, 476 and 613 number of cases were registered during calendar years 2019 to 2021 respectively under the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 in the country. The State-wise details are at Annexure III.

(h): The Government has enacted the Child Labour (Prohibition & Regulation) Act, 1986 which was amended in 2016. The amended Act is called the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The Act provides for complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides for stricter punishment of employers for violation of the Act and made the offence as cognizable.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 607 FOR 06.02.2023 BY SHRI KRUPAL BALAJI TUMANE AND SHRIMATI BHAVANA PUNDALIKRAO GAWALI REGARDING EDUCATION TO CHILD LABOURERS

Details of Special Training Centres (STC) which were sanctioned before 31.03.2021 and were operational on 31.03.2022.

Sl. No.	State	District	No. of STCs given permission
1	Madhya Pradesh	Shajapur	15
2	Odisha	Jharsuguda	16
3	Odisha	Sundargarh	28
4	Assam	Kamrup (Metro)	40
5	Assam	Nagaon	93
6	West Bengal	Dakshin Dinajpur	30
7	West Bengal	Alipurduar	13
8	West Bengal	Cooch Behar	19
9	Tamil Nadu	Vellore	10
10	Tamil Nadu	Dharmapuri	14
11	Tamil Nadu	Krishnagiri	9

Annexure II**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF LOK SABHA UNSTARRED QUESTION NO. 607 FOR 06.02.2023 BY SHRI KRUPAL BALAJI TUMANE AND SHRIMATI BHAVANA PUNDALIKRAO GAWALI REGARDING EDUCATION TO CHILD LABOURERS**

Grant Released under National Child Labour Project Scheme, State-wise, during 2018-19 to 2022-23:

(Rs. In Lakhs)

Sl. No.	Name of State	2018-19	2019-20	2020-21	2021-22	2022-23*
1	Andhra Pradesh	309.46	202.68	306.29	32.01	116.37
2	Assam	1109.45	198.28	49.64	81.10	140.68
3	Gujarat	99.41	154.31	61.36	12.23	0
4	Haryana	234.66	191.77	116.83	34.79	0
5	Jammu & Kashmir	56.14	0	32.48	0	0
6	Jharkhand	0	274.54	177.42	0	60.72
7	Karnataka	184.23	127.38	82.74	7.53	12.27
8	Madhya Pradesh	514.34	491.67	363.41	143.29	236.50
9	Maharashtra	106.19	998.70	931.49	196.53	102.54
10	Nagaland	0	4.00	0	0	0
11	Odisha	138.62	188.57	115.16	236.66	43.24
12	Punjab	256.88	282.35	206.41	317.35	37.53
13	Rajasthan	319.46	281.40	124.19	16.64	0
14	Tamil Nadu	878.53	811.44	482.00	323.45	178.14
15	Telangana	204.56	132.11	152.86	71.56	94.65
16	Uttar Pradesh	1420.72	759.66	433.83	137.70	99.91
17	Uttarakhand	0	32.64	0	0	0
18	West Bengal	1896.90	2503.72	463.37	203.10	424.26

* Upto 31.01.2023

Annexure III**ANNEXURE REFERRED TO IN REPLY TO PART (d) TO (g) OF LOK SABHA UNSTARRED QUESTION NO. 607 FOR 06.02.2023 BY SHRI KRUPAL BALAJI TUMANE AND SHRIMATI BHAVANA PUNDALIKRAO GAWALI REGARDING EDUCATION TO CHILD LABOURERS****Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories -wise:**

Sl. No.	State/UT	2019	2020	2021
1	Andhra Pradesh	2	37	12
2	Arunachal Pradesh	0	1	0
3	Assam	68	40	78
4	Bihar	15	3	14
5	Chhattisgarh	2	0	0
6	Gujarat	64	39	40
7	Haryana	11	1	12
8	Himachal Pradesh	0	1	0
9	Jharkhand	18	27	5
10	Karnataka	83	54	58
11	Kerala	2	0	3
12	Madhya Pradesh	4	1	5
13	Maharashtra	53	29	57
14	Meghalaya	2	0	0
15	Odisha	0	0	6
16	Punjab	8	11	8
17	Rajasthan	48	30	19
18	Tamil Nadu	3	2	26
19	Telangana	314	147	224
20	Tripura	0	1	0
21	Uttar Pradesh	9	1	1
22	Uttarakhand	27	41	25
23	West Bengal	7	3	2
24	Chandigarh	0	1	7
25	Daman & Diu	2	0	0
26	Delhi	30	6	11
	TOTAL	772	476	613

Source: Crime in India, National Crime Records Bureau
